

CA 318/06

Wed/17.05.06

None for the applicant.

Sh. M. B. Mishra, SSC for the respondents.

Sh. C. Singh, SC for State of Bihar

No. one ~~turns~~ turns up on behalf of the applicant even on second call. However, L.d. counsels for the respondents are present.

Put up on 17/05/06 for
Admission (New).

^{At}
(S.N.B.N. Bhatia)/m(A)


(B.K. Singh)/SC

OA 318/06

Dt. 17.7.06

Shri A.K. Sinha, ld. counsel for the applicant.

Shri Shekhar Singh, ld. SC for the respondents

Shri R.K. Choubey, ld. ASC for the respondents, UPSC

Heard the ld. counsel for the applicant and Shri S. Singh, ld. SC appearing for the respondents State of Bihar and its officers.

2. Issue notice to the respondents to show cause within four weeks of the receipt of notice as to why this application should ^{not} be admitted.
3. Shri Shekhar Singh, ld. SC appearing for the respondents, State of Bihar submits that so far this set of respondents is concerned, he will be filing written statement today itself in the office. Let it be so filed.
4. So far other respondents are concerned, Shri R.K. Choubey, ld. ASC appears for the respondent no. 4 and accepts notice, hence such notice need not be issued to him. So far the respondents, Union of India and its officers are concerned, notice has been received by the office of the senior Standing Counsel, hence notices to them need not be issued.
5. In so far as Respondent No. 6, State of Jharkhand and the respondents at Sl. No. 7 to 9 are concerned, requisites for issuance of notice upon them ^{due} by registered post, with acknowledgment be filed within three working days.
6. Put up before the Registrar for completion of pleadings on 18.9.2006.

[S.N.P.N. Sinha] M[A]

[P.K. Sinha] JV

mps.

R. No. 5
29/8/06

18.9.2006

The ld. counsel for the applicant is present. Shri S. Singh, ld. SC for the respondents State of Bihar is also present. W/s has been filed on behalf of the respondents State of Bihar. No w.s. has been filed on behalf of the respondents Union of India. As ordered on 17.7.2006 requisites have already been filed and notices have been issued to the respondent no.6 to 9. List it on 1.11.2006 for completion of pleadings on 1.11.2006.

Qhulai
[B.B.Singh]
Registrar

Re/CA/318/06 Vide today's order recorded in M.A. 478/06 the prayer for inducting five more offices as pt. respondents has been allowed and the applicant has been directed to file requisites for service of notice upon them within three working days.

At this stage, Shri J.K. Karm, ld. counsel appears and waives notice on behalf of the newly added resps. At his request four weeks time is allowed to file w/s. He also files Vakalatnama. Pt. up on 6/10/2006.

(S.N.P. Shukla) / M(A)

(P.K. Singh) / M(A)

Applicant's
counsel
waived
re. c. 7. by
adding
resps.
16 to 16 but
he did not
amend the
relief's
as per his
objection
(VII)
of 17. 7. 26/11/06

Notice
issued
to newly
resp. No.
11 on
24.11.06

11
S.P. C.R.
S. C. S.
M. C.
H. C.

CA - 318/06

6.12.06 No time today. put
up on 7-1-07 for advertisement
on notice.

S. N. S.

S&S (S. N. P. N. Sinha) (P. G. Sinha)
M(A) V. C.

8.1.07
Shri A.K. Sinha for the applicant
Shri S.C. Saha for the State Public
Interest Litigant for C.G.
Shri S.K. Karan for private respondent
Shri Upadhyay

The counsel for the private
respondents as well as union of India
seeks & granted further for weeks
time for filing W.C. Adjudicated.

List this case on P. 3.07
under the same heading.

S. N. P. N. Sinha M.A.

(S. N. P. N. Sinha) M.A.

CA - 318/06

8-3-07

No time left. List it
on 23-5-07 for admission
on notice.

SKS

(S. N. P. N. Sinha) (S. Srivastava)
M(A) M(J)

Dated 23.5.2007

No one appears on behalf of the parties. A resolution received from the Secretary General of the C.A.T. Bar that owing to a telecast by "India T.V." since morning, position to attend the judicial work. Let the case be adjourned.

[Sadhu Srivastava] M[J]

[Shankar Prasad]

mps.

OA 318 of 2006
Thur/23.08.2007

None for the applicants.

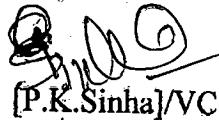
Shri Sarwesh Kr. Singh, ASC for the official respondents.

Shri J.K.Karn, counsel for the private respondents.

JC to Shri Shekhar Singh, for State of Bihar.

Learned counsel for the official respondent submits that w/s is going to be filed by tomorrow. Learned counsel for the applicants is not present though learned counsels for the private respondents are present.

This case be listed on 03.09.2007 for hearing on admission.


[P.K. Sinha]/VC

skj.

OA 318/2006
Dated 3.9.2007

Shri Niranjan Kumar, id. counsel for the applicant

Shri S.K. Singh, id. ASC for the respondents.

Shri J.K.Karn, id. counsel for the private respondent

Shri S.K.Dixit, id. counsel for the private respondent

The id. counsel for the applicant states that in a similar mater, i.e. O.A. No. 821 of 2005 is fixed for hearing on admission on 11.9.2007, therefore, this case may also be listed on that date.

Shri J.K.Karn, id. counsel for the private respondents states that on 30.8.2007 he has received supplementary petition. He seeks some time to file reply to that. The id. counsel for the applicant states that he will not press the supplemental petition till 30.8.2007. List this case under the same heading on 11.9.2007.

[Amit Kushari]M[A]

[Sadhna Srivastava]M[J]

OA 318/2006
Dated 3.9.2007

Shri Niranjan Kumar, id. counsel for the applicant

Shri S.K. Singh, id. ASC for the respondents.

Shri J.K.Karn, id. counsel for the private respondent

Shri S.K.Dixit, id. counsel for the private respondent

The id. counsel for the applicant states that in a similar matter, i.e. O.A. No. 821 of 2005 is fixed for hearing on admission on 11.9.2007, therefore, this case may also be listed on that date.

Shri J.K.Karn, id. counsel for the private respondents states that on 30.8.2007 he has received supplementary petition. He seeks some time to file reply to that. The id. counsel for the applicant states that he will not press the supplementary petition which he has filed on 30.8.2007. List this case under the same heading on 11.9.2007.

[Amit Kusnari]M[AI]

mps.

[Sadina Srivastava]M[JJ]

11.9.07

for want of time adjourned to
1.10.07.

"By order"

[Signature]

Court officer

OA 318/06

(Cm 312/06)

1.10.07

For want of time adjourned
to 05.11.07.

"By order"
A. K. Sinha
Court Officer

5.11.07

For want of time, list this case
on 29.11.07 under the same heading.

"By order"
A. K. Sinha
Court Officer

Thur/29.11.07 Vide today's order recorded in
M.A. 477/06, list this OA on 03/12/07.

(Anup Kumar) M.A.

(A. K. Sinha) M.C.

Mon/03.12.07 Vide today's order recorded in OA 321/06,
list it on 06/12/07 along with aforesaid OA.

(Anup Kumar) M.A.

(A. K. Sinha) M.C.

sgj

OA 821 of 2005
Mon/03.12.2007

Shri N.Kumar, counsel for the applicant.

Shri Shekhar Singh, SC for State of Bihar.

Shri Sarwesh Kr. Singh, ASC for Union of India.

Shri D.Mukherjee, for State of Jharkhand.

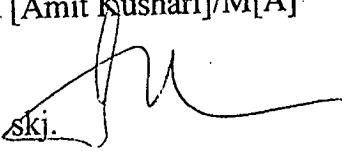
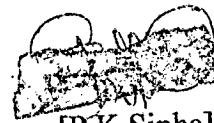
Shri M.P.Dixit, for private respondent.

Shri J.K.Karn, for private respondent.

By the last order this Tribunal had expressed desire to hear the learned Sr. Standing Counsel about the stand of the Union of India vis-a-vis the Annexures-3 & 5 to the application. It is submitted that owing to illness in family the learned Sr. Standing Counsel was out of station and had come back only today, hence could not prepare himself.

With consent of the parties, this case be listed on 06.12.2007 along with OA 318 of 2006.

[Amit Kushari]/M[A]


skj.

[P.K.Sinha]/VC

~~OA 318/06~~
06-12-07

OA 318/06
List this OA on 17.12.07
along with OA No. 821/05.

(Anil Kusharji) M(A)

(P. K. Sinha) M(A)

APB

May/17.12.07

Sri A.K. Srivastava for the applicant
Sri S.K. Singh, Asst for the O.O.D.
Sri S.K. Datta, for pub. respn.
Sri S.K. Karm, for pub. respn.

List this OA alongwith OA 821/05
as & when the aforesaid OA is listed.

(Anil Kusharji) M(A)

(S. Srivastava) M(A)
~~(P. K. Sinha) M(A)~~

w/s first day
9/1/08
R. No. 8
9/1/08

w/s first day
6/2/08
R. No. 8 say
A.T. 4:30 P.M
6/2/08

OA 318/2006

17. 01. 2008

Shri A.K. Sinha, counsel for the applicants
Shri S.K. Singh, ASC for the UOI.

Shri M.P. Dixit, counsel for pvt. Respondent
Shri J.K. Karn, counsel for pvt. Respondent.

The learned counsel for the respondents UOI submits that as per previous query of the Tribunal, instructions have been received, but since the matter is already part-heard and it would take more time if affidavit by one of the respondents is filed, he seeks permission of the Tribunal to file instructions as that has come. Permission is granted.

Put up before this Bench as and when the same is available along with OA No. 821/2005.

[Amit Kushari]/M[A]
srk.


[P.K. Sinha]/VC

Thur/ 07.02.08

Vide today's order recorded in
OA 821/05, list this OA alongwith on
06.03.08 at the top of the list.

First
Supplementary
Counter
W/S filed on

3/3/08

R. No. 8
Dated 3/3/08

Stay


(Amit Kushari)/M[A]


(P.K. Sinha)/VC

OF NO 318106

04.4.08
Dated 9th Jan., 2008

On the call of Bar Association, lawyers have decided to abstain from working.

Put up on 16.4.08

By order
Court Officer

OA 318 of 06

26.05.2008

Shri A.K. Sinha, counsel for the applicants
Shri Sarwesh Kr. Singh, ASC for UOI
Shri Shekhar Singh, S.C for State of Bihar
Shri M.P. Dixit & Shri J. Karn, counsel for pvt. Respondents.

We find that the verification sheet column is unsigned by the deponent and there is also no column regarding the names and father's name and which paragraphs are matter of record and which one is based on legal advice are incomplete. Let the Central Government file a proper affidavit and serve copy thereof on all the contesting parties so as to enable them to give their version of the events also. List this case after six weeks along with OA 821 of 065.

[S. Srivastava] M [J]

[S. Prasad] M [A]

/cbs/

OA 318/06
Dated 5.8.2008

Shri M.P.Dixit, Id. counsel for the applicant
Shri S.Singh, Id. counsel for the respondents, State of Bihar.

The Id. counsel for the applicant submits that a week before he has received a supplementary written statement filed on behalf of the respondents, Union of India. He seeks time to seek instructions from the applicant. Prayer allowed.. List this case case under the same heading after two weeks.

[Amit Kushari] M [A]
mps.

[Sadhna Srivastava] M [J]

OA No. 318/2006

21.08.2008

In view of order passed today in OA No. 821/2005 , list it on
03.09.2008 along with OA No. 821/2005 under the same heading.

[Amit Kushari]/M[A]

[Sadhna Srivastava]/M[J]

srk.

OA 318/2006

03.09.2008

Shri S. Ranjan, Id. counsel for the applicant.
Shri S.K.Singh, Id. counsel for the Union of India.
Shri S.K. Dixit, Id. counsel for private respondent.
Shri J.K.Karn, Id. counsel for private respondents.
Shri Shekhar Singh, Id. counsel for the State of Bihar.
Shri D. Mukherjee, Id. counsel for the State of Jharkhand.

A request for adjournment has been made on behalf of Sr. Standing Counsel Shri Ashutosh Ranjan Pandey on the ground that today he has taken over the charge of Sr. Standing Counsel, therefore, he has not gone through the brief. However, learned counsel Shri S.K.Singh is present on behalf of Union of India and submits that on the direction of the Court, he has already been filed additional written statement. Learned counsel on behalf of private respondents Shri M.P.Dixit has also filed reply to the additional supplementary written statement. Shri M.P.Dixit, learned counsel for the private respondents is directed to serve a copy of the reply of supplementary affidavit to Shri S.K.Singh during the course of the day. On request of Sr. Standing Counsel, we have adjourned the matter.

List this matter alongwith OA 821/05 on 19.09.2008 under the same heading. It is made clear that no further adjournment shall be granted.

[Amit Kushari]M[A]

[Sadhna Srivastava]M[J]

pkl/

19.9.08

Shri S. Ranjan ~~DOB: 8/16/1960~~ for the applicant.

Shri D. Mukherjee, ... for the sake of Jharkhand

Shenbidgeon Indians. It is impossible for me to give the pvt. respondent.

is able to point out the complaints of the plaintiff for the particulars.

starts ~~not~~ the wool bequeath to the

On the request of the Sr. Standing Council shrc A.R. Pandey, the case is referred to the Ministry of State of Bihar.

12 to 16 days of yeast and then the yeast for tempest A
and yeast for tempest B. Put up the case along with 0.1
g of yeast. Count the yeast cells. After 24 hours
the yeast will be 82.1% of the original. Count the yeast
and the yeast will be 82.1% of the original. This
is due to the fact that the yeast cells are present
in the yeast and the yeast will be 82.1% of the original.

no Isenach (A. Kushwah) (M(A)) no Isenach (S. Srivastava) (M(G))

23/9/08. List the case for
In view of the above it is proposed to copy a copy of the above to the Director of Education in the hope that
the Director will take the necessary steps to implement the recommendations of the
Committee of Enquiry. The case will be heard on the 24/9/08.

Subject: Re: Standing Committee. We have obtained the matter
Date: 12.03.2008
File No: 2008/03/12/8/0001
Ref: 104/2008

[U]M[erckle]S and [U]

[AIM][index2] aimA]

116

21.10.08

Both sides are present.

List this case along with OA 821/05 on
14.11.08.

CBs

(A. Kushari) M(A)

(S. Srivastava) M(J)

14.11.08

Shri A.K. Sinha -- for applicant
S/ Shri J.K. Karn, M.P. Dixit -- for respondent

Adjourned. List this case on 10.12.08
under the same heading.

CBs

JK

(A. Kushari) M(A)

Thur/11.12.2008

Vide today's order recorded in
OA 821/05, list it on 15/12/2008 along with
as part heard matter at the top of the list
under the heading 'Admission on Notice'.

skj.

(Anup Singh) M(A)

(S. Srivastava) M(J)

OA 821 of 2005

w i t h

OA 318 of 2006

Tue/16.12.2008

Shri S.Ranjan with Shri A.N.Jha, for the applicant [OA 821/05]

Shri A.K.Sinha, for the applicant [OA 318/06]

Shri A.R.Pandey, SSC for the U.O.I. [OA 821/05]

Shri R.K.Choubey, ASC for the U.O.I. [OA 318/06]

Shri Dhruba Mukherjee, SC for State of Jharkhand[OA 821/05]

Shri Binod Jee Verma, SC for State of Jharkhand [OA 318/06]

Shri R.K.Choubey, ASC for the UPSC [OAs 821/05 & 318/06]

Shri R.K.Singh with Shri M.P.Dixit & Shri S.K.Dixit, for
respondents no. 9 & 10. [OAs 821/05 & 318/06]

Shri J.K.Karn with Shri H.K.Karn, for respns. 11 to 16 in
OA 821/05 and for respns. 10 to 15 in OA 318/06.

Heard learned counsel for the parties.

Arguments concluded.

Orders Reserved.

[Amit Kushari]/M[A]


[S.Srivastava]/M[J]

skj.

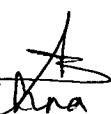
O.A. NO. 318/2006 with

O.A. NO. 821/05

30.01.09

Common order in O.A. NO. 821/05
along with O.A. 318/06 pronounced as
per separate sheets.


(Amit Kushari) M(A)


(Sadhna Srivastava) M(A)

Sra.